

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ONLY NEELKANTH HEIGHTS ANNEXE
OF NEELKANTH REALTORS LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Neelkanth Realtors Limited (CIRP only restricted to "Neelkant Heights Annexe")
2	Date of incorporation of corporate debtor	08th July 1994
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH1994PLC079536
5	Address of the registered office and principal office (if any) of corporate debtor	101, Neelkanth Zen, Pokhran Road No. 2, Thane West, Jekegram, Thane – 400606 Maharashtra
6	Insolvency commencement date in respect of corporate debtor	17th April, 2026 (Order received on 18th April, 2026)
7	Estimated date of closure of insolvency resolution process	14th October, 2026 (180 days from the CIRP Commencement Date i.e.17th April, 2026)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Snehal Arvind Kamdar IBBI/IPA-001/IP-P00415/2017-18/10738
9	Address and e-mail of the interim resolution professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai, Maharashtra, 400058.
10	Address and e-mail to be used for correspondence with the interim resolution professional	606-609, 6 th Floor, Metro Avenue, Pereira Hill Road, Gundavali Andheri (East), Near Gundavali- WEH Metro Junction, Mumbai – 400099. Process Email ID: cirp.neelkanth@gmail.com
11	Last date for submission of claims	02 nd May, 2026 (14 days from the date of receipt of order i.e. 18 th April, 2026)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allotees under Real Estate Project of "Neelkant Heights Annexe"

13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Manish Lalji Dawda IBBI/IPA-001/IP-P-02506/2021-2022/13797 2. Apoorva Nalin Bookseller IBBI/IPA-001/IP-P01401/2018-2019/12223 3. Bharati Manoj Daga IBBI/IPA-001/IP-P-01963/2020-2021/13070
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that:

- 1 The Corporate Insolvency Resolution Process of Neelkanth Realtors Limited shall be confined only to Project "Neelkant Heights Annexe"
- 2 The National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Project Neelkanth Heights Annexe on 17th April, 2026.

The creditors of NEELKANTH REALTORS LIMITED (Project: Neelkanth Heights Annexe only) are hereby called upon to submit their claims with proof, on or before 02.05.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
- 3
- 4 The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
- 5 A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class "Allottees under Real Estate Project – Neelkanth Heights Annexe of NEELKANTH REALTORS LIMITED" in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Snehal Arvind Kamdar

Interim Resolution Professional

IBBI/IPA-001/IP-P00415/2017-18/10738

AA1/10738/02/300626/108364.

Valid till 30.06.2026

Reg: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai, Maharashtra, 400058.

Reg Email Id: snehal.kamdar@jjkandco.com

Process Email Id: cirp.neelkanth@gmail.com

BANK OF BARODA

बैंक ऑफ़ बड़ोदा
Bank of Baroda

Navi Mumbai Regional Office: 405, 4th floor, Platinum Techno Park, Opp.Karnataka Bhavan, Behind Raghuleela Mall, Vashi - 400702.
E-Mail: recovery.navimumbai@bankofbaroda.co.in

APPENDIX IV-A (PROVISION TO RULE 8(6) AND 6(2)) - SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES AND MOVABLE PROPERTIES

E-Auction sale notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) and 6(2) of the security interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable/Mortgaged/ Charged to the Secured Creditors, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditors, will be sold on "As is where is", "As is what is" and "Whatever there is" basis for recovery of below mentioned account(s). The details of Borrowers / Guarantor(s)/ Secured Assets/ Dues / Reserve Price/ e-Auction date and time, EMD and Bid Increase Amount are mentioned below:-

Sr. No.	Name & address of Borrowers / Guarantors	Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of possession (Constructive / Physical)	Property Inspection date and Time / Contact Person
1	Borrower:- Mr. Kedarnath B Gupta Co-Borrower:- Mrs. Sunita Kedarnath Gupta Address:- Plot No 178, Room No. 101 Bh Parsik, Bank Sector No. 5, Sanpada - 400705.	Equitable mortgage of all that part and parcel of the property consisting of Flat No.1103, 11th floor, I-Wing, "Casa Uno", Project No. 2, Lakeshore Greens, Kalyan Shil Road, Survey No. 95/01, 3, 96/1, 100/1, 150/1, 2A, Village Khoni, Taluka Kalyan, District Thane, Dombivli (East) - 421204. Built Up Area- 639 Sq.ft.	Rs. 62,01,560.01/- as on 12.04.2026 plus, other chargers thereon	05.05.2026 02:00 PM To 06:00 PM	1. Rs.41,90,940/- 2. Rs.4,19,094/- 3. Rs.10,000/-	Physical	24.04.2026 11:00 AM To 02:00 PM Mr. Vikas Jha - 8976826547
2	Borrower:- Mrs. Raksha Anand Devre Address:- 301, Sadguru Krpa Bldg, Near Golavali Grampanchayat, Kalyan Shil Rd, Dombivli East-421202	Equitable mortgage of all that part and parcel of the property consisting of Flat No. 201, Adm 550 sq.ft, i.e. 51.11 Sq.Mtr Built up area, 2nd Floor of Shukh Shanti Building constructed on NA land being S. No. 69/1A, Plot No. 2, CTS No. 1147, Mauje Chinchavali Shekin, Taluka Khalapur, District Raigad. Built Up Area-550 Sq.Ft.	Rs. 29,07,136.58/- as on 12.04.2026 plus, other chargers thereon	05.05.2026 02:00 PM To 06:00 PM	1. Rs.13,36,500/- 2. Rs.1,33,650/- 3. Rs.10,000/-	Physical	24.04.2026 11:00 AM To 02:00 PM Mr. Rakesh Kumar - 8976826557
3	Borrower:- Mr. Samar Satyabrata Nayak Address:- Room 06, Speagatti, Near Dav School, Sector 15, Kharghar, Navi Mumbai -410210	Equitable mortgage of all that part and parcel of the property consisting of Flat No. 103, 1st Floor, B-Wing, Sai Residency, Plot No. 10 & 12, Village Chinchavali Shekin, Khopoli, Taluka Khalapur, District Raigad-410203. Built Up Area-412 Sq.Ft.	Rs. 53,63,102.59/- as on 12.04.2026 plus, other chargers thereon	05.05.2026 02:00 PM To 06:00 PM	1. Rs.11,11,000/- 2. Rs.1,11,100 3. Rs.10,000/-	Physical	24.04.2026 11:00 AM To 02:00 PM Mr. Manoj Sharma - 8976826538
4	Borrower:- Mr. Samar Satyabrata Nayak Address:- Room 06, Speagatti, Near Dav School, Sector 15, Kharghar, Navi Mumbai -410210	Equitable mortgage of all that part and parcel of the property consisting of Flat No. 104, 1st Floor, B-Wing, Sai Residency, Plot No. 10 & 12, Village Chinchavali Shekin, Khopoli, Taluka Khalapur, District Raigad-410203. Built Up Area-412 Sq.Ft.	Rs. 53,63,102.59/- as on 12.04.2026 plus, other chargers thereon	05.05.2026 02:00 PM To 06:00 PM	1. Rs.11,11,000/- 2. Rs.1,11,100 3. Rs.10,000/-	Physical	24.04.2026 11:00 AM To 02:00 PM Mr. Manoj Sharma - 8976826538
5	Borrower:- Mr. Rajesh Yashwant Sutar Address:- House No 237 A/1, New Sheva, Uran, Tal- Uran, Dist- Raigad -400702.	Equitable mortgage of all that part and parcel of the property consisting of all piece and parcel of the land and propose building thereon situated within the limits of property land bearing grampanchayat house no. 237/A/1, situated at Navin Sheva, Tal- Uran, Dist- Raigad, within limit of Panvel, with registration of Sub- registration- Panvel, PIN - 400702. Carpet Area- 1120 Sq.Ft / Built Up Area- 568 Sq.Ft.	Rs. 4,13,879.29/- as on 12.04.2026 plus, other chargers thereon	05.05.2026 02:00 PM To 06:00 PM	1. Rs.22,18,000/- 2. Rs. 2,21,800/- 3. Rs.10,000/-	Symbolic	24.04.2026 11:00 AM To 02:00 PM Mr. Roshni Agrawal - 8976826599

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://baanknet.com>. Also, prospective bidders may contact the Authorised officer on Tel No. 022-27810670, Mobile 9754684541.

Sd/-
Authorized Officer,
BANK OF BARODA

इंडियन बैंक

Indian Bank

ALLAHABAD

Shahpur Branch, Agrawal House, Shiv Shakti Rice Mill Compound, Pandit Naka, Shahpur 421601

(Rule-8(1)) POSSESSION NOTICE (for immovable property)

Where as The undersigned being the **Authorized Officer of the Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **12.01.2026** Calling upon the borrower **Mrs. Yasmin Moharali Khan and (Borrower) Mr. Moharali Shabbir Khan** (Co-Borrower with our Shahpur Branch to repay the amount mentioned in the notice being **Rs. 21,60,199/- (Rupees Twenty One Lakh Sixty Thousand One Hundred Ninety Nine Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (14) of the said Act read with Rule 8 and 9 of the said rules on this **18th day of April of the year 2026**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 22,32,041/- (Rupees Twenty Two Lakh Thirty Two Thousand Forty One Only)** and interest thereon. "We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat no.A-401, on 4th floor, C-Wing, Jasmine C Type, New Model Town Complex, carpet Area 725 Sq. Ft., Near Quality Corner, Shahpur, Thane - 421601. Bounded: On the North by - Chawl, On the South by - A Type Blue Berry, On the East by - Jasmine A & B, On the West by - Chawl

Sd/-
Authorised Officer
Indian Bank

Date: 18.04.2026
Place: Shahpur

CR NO. 83

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY

SUMMARY CIVIL SUIT NO 100749 OF 2023

Plaint lodged on: 02/05/2023
Plaint admitted on: 25/08/2023
SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

UNION BANK OF INDIA, a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their having its Union Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023 and a Branch Office amongst others at UNION BANK OF INDIA, Wadala East Junction Bldg., Shaikh Mistry Road, Metropolitan Springs Compound Mumbai, Maharashtra, 400037, represented through its Branch Head, Mr. Amit Ramrao Deshmukh, age 40 years ...Plaintiff

1. Mr. **Ainul Haque Ahmad Tandell (Applicant)**
Address at - Shop 12, 17/18, BPT RLY Gate No. 4, Off SM road, Near Gowari Hindu Samanah Bhoomi, Wadala E, Mumbai- 400031

2. Mr. **Sarfaraaj A. Bankar (Guarantor)**, Address at- Room No. 539, Shaikh Misri Dargah, Opp. Govt. I.P. Building, Kuria Association, Antop Hill, Mumbai, Maharashtra 400037. ...Defendants To.

For Registrar,
City Civil Court Bombay

Adv. Dr. Jyoti Patkar, Advocate For Plaintiff, Flat No. D/203, 2nd Floor, Yagandhar Sudama, Opp. Nana-Nani Park, Manpada Road, Dombivli East, Thane, Pin Code- 421 201 E-Mail: advjyotipatkar27@gmail.com MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

N.B. :- A copy of the plaint along with all annexures thereto, certified as true copy by Advocate for plaintiff is enclosed herewith.

NOTE: Next date in this Suit is 20/04/2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, G. Bombay.

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For Registrar,
City Civil Court Bombay

Adv. Dr. Jyoti Patkar, Advocate For Plaintiff, Flat No. D/203, 2nd Floor, Yagandhar Sudama, Opp. Nana-Nani Park, Manpada Road, Dombivli East, Thane, Pin Code- 421 201 E-Mail: advjyotipatkar27@gmail.com MOB: 8976143130

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N.B. :- A copy of the plaint along with all annexures thereto, certified as true copy by Advocate for plaintiff is enclosed herewith.

NOTE: Next date in this Suit is 20/04/2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, G. Bombay.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

AGARWAL CHEM PRODUCTS (I) PRIVATE LIMITED

OPERATING IN BASIC INDUSTRIAL CHEMICALS AT MUMBAI, MAHARASHTRA (Under Regulation 38A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/ LLP No.	AGARWAL CHEM PRODUCTS (INDIA) PRIVATE LIMITED CIN: U24117MH2001PTC130345
2. Address of the Registered Office	105/106, Parstwa Chambers, 17/21, Esaji Street, Vadgadi Masjid Bunder, Mumbai - 400003, Maharashtra, India
3. URL of website	NA (The Corporate Debtor does not maintain any separate website)
4. Details of the place where the majority of fixed assets are located	Esaji Street, Masjid Bunder, Mumbai
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in the last financial year	Nil
7. Number of employees/workmen	Presently, there are no employees or workmen
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained from the IRP/ RP through the following email id acpp1.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility Criteria is mentioned in the detailed invitation of EDI and can be obtained from IRP/ RP through the following email id acpp1.cirp@gmail.com
10. Last date of receipt of expression of interest	14-5-2026
11. Date of issue of the provisional list of prospective resolution applicants	20-5-2026
12. Last date of submission of objections to the provisional list of prospective resolution applicants	25-5-2026
13. Date of issue of the final list of prospective resolution applicants	31-05-2026
14. Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	5-06-2026
15. Last date for submission of resolution plans	10-07-2026
16. Process email id to submit Expression of Interest	acpp1.cirp@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	UDYAM-MH-19-0067149

Date: 19-04-2026
Place: MUMBAI

Nitin Om Kothari
Resolution Professional
For Agarwal Chem Products (I) Private Limited
IBBI Registration No.: IBBI/PA/001/IP-P-02310/2020-2021/13477
Address: F-151, B Wing, Express zone mall, Western Express Highway, Goregaon (east), Mumbai - 400 063.
AFA valid upto 30-Jun-26, Phone: 9664442266

CR NO. 32

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY

COMMERCIAL SUMMARY SUIT NO. 743 OF 2024

(Under order V Rule 20(1-A) of the Code of Civil Procedure of 1908)
Plaint lodged on : 17/02/2024
Plaint admitted on : 07/08/2024
SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

UNION BANK OF INDIA, a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their having its Union Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023 and a Branch Office amongst others at Union Bank of India, Forbes Building, Charanjiet Rai Marg, Home Street, Mumbai, Maharashtra, 400001, represented through its Branch Manager, Mr. Rajeev Kumar, age 38 years. ...Plaintiff

1. **M/s. Om Travels**
Above named Defendants.

2. **Prop. Mr. Rajkumar Prasad Mahto**. AGE: 41 Years, Occ: Business. Address at- Room No. 505, Gali No. 6, Kopri, Aanand Nagar, Thane, Maharashtra-400063. ...Defendants To.

For Registrar,
City Civil Court Bombay

Adv. Dr. Jyoti Patkar, Advocate For Plaintiff, Flat No. D/203, 2nd Floor, Yagandhar Sudama, Opp. Nana-Nani Park, Manpada Road, Dombivli East, Thane 421 201, E-MAIL: advjyotipatkar27@gmail.com MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

NOTE: Next date in this Suit is 09.06.2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, G. Bombay.

CR NO. 32 (MAZGAON)

IN THE HON'BLE BOMBAY CITY CIVIL COURT AT BOMBAY

COMMERCIAL SUMMARY SUIT NO. 742 OF 2024 (Under order V Rule 20(1-A) of the Code of Civil Procedure of 1908)

Plaint lodged on : 03/02/2024
Plaint admitted on : 07/08/2024
SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

UNION BANK OF INDIA a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their having its Union Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023 and a Branch Office amongst others at Union Bank of India, Forbes Building, Charanjiet Rai Marg, Home Street, Mumbai, Maharashtra, 400001, represented through its Branch Manager, Mr. Rajeev Kumar, age J 38 years. ... Plaintiff

1. **M/s. Manish Tours & Travels**, Address at- 1523, Gurukrupa, Rahiwasi Sangh, Ganesh Nagar, Manpada, Thane - 400607.

2. **Prop. Mr. Rohit Prasad**, AGE: 29 Years, Occ: Business, Address at- Ganesh Nagar, Church Road, Chaitals Manpada, Thane (W), Near Datta Milk Center, Thane Maharashtra-400607. Also, at Thana - Barkatha, Jhurchi, Hazaribagh, Jharkhand -825405. ... Defendants To.

For Registrar,
City Civil Court Bombay

Adv. Dr. Jyoti Patkar, Advocate For Plaintiff, Flat No. D/203, 2nd Floor, Yagandhar Sudama, Opp.nana-Nani Park, Manpada Road, Dombivli East, Thane 421 201. E-MAIL: advjyotipatkar27@gmail.com MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

NOTE: Next date in this Suit is 09.06.2026 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, G. Bombay.

Niccop Parks & Resorts Limited

CIN: L92419WB1989PLC046487
Regd. Office : 'JHEEL MEEL', Sector IV, Salt Lake City, Kolkata - 700 106
E-mail: niccopark@niccoparks.com Web: www.niccoparks.com

SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS FOR PHYSICAL SHARES

Pursuant to SEBI circular No. HO/38/13/1(2)2026-MRSD-POD/1/3750/2026 dated January 30, 2026, titled "Ease of Doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities" all shareholders, holding physical shares the Company are hereby informed that SEBI has provided a Special Window for a period of 1 (One) year commencing from February 05, 2026 to February 04, 2027, for transfer and dematerialisation ("Demat") of physical shares that were sold/purchased before April 1, 2019, but were rejected or returned due to deficiencies in documentation, process or any other reason.

The shares transferred, pursuant to this special window shall be mandatorily credited only in dematerialized (demat) form and subject to a lock in for a period of 1 (one) year from the date of registration of transfer. During the said lock in period, such securities shall not be transferred / lien-marked /pledged.

During the aforesaid period, eligible shareholders may submit their transfer request along with the requisite documents to the Company or its Registrar and Share Transfer Agent (RTA) within the stipulated time.

For any queries or assistance regarding the re-lodgement process, please contact

Mr. Rahul Mitra Managing Director & CEO Niccop Parks & Resorts Ltd. 'Jheel Meel' Sector-IV, Salt Lake City, Kolkata - 700106 Tel: 033 6521 5518/5504/5528 E-mail: rahul@niccoparks.com	R & D Infotech Pvt. Ltd. Registrar and Share Transfer Agent (RTA) 15/C, Nareesh Mitra Sarani (formerly Beltala Road) Kolkata - 700 026. Tel: 033 2419 2641/2642 E-mail: info@rdinfotech.net
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For NICCO PARKS & RESORTS LIMITED
Sd/-
RAHUL MITRA
MANAGING DIRECTOR & CEO
(DIN: 07119881)

Place : Kolkata
Dated : 17.04.2026

ELANTAS Beck India Limited

(CIN: L24222PN1956PLC134746)

Regd. Office: 147 Mumbai-Pune Road, Pimpri, Pune 411018.
Tel. (020) - 67190600, Email : CS.Elantas.Beck.India@altana.com
Website : <https://www.elantas.com/beck-india>

NOTICE OF THE 70TH ANNUAL GENERAL MEETING OF ELANTAS BECK INDIA LIMITED AND REMOTE E-VOTING INFORMATION.

Notice is hereby given that the 70th Annual General Meeting ("AGM") of the Members of ELANTAS Beck India Limited ("the Company") will be held on **Tuesday, 12th May, 2026 at 10.30 a.m. IST through Video Conference (VC) / Other Audio-Visual Means (OAVM)** without the physical presence of the Members at a common venue, in compliance with General Circular No. 03/2025 dated 22nd September, 2025 read with General Circular No. 20/2020 dated 5th May, 2020, and other relevant circulars issued by Ministry of Corporate Affairs, ("MCA Circulars") and applicable provisions of the Companies Act, 2013 ("the Act") and rules made thereunder.

The Notice of the 70th AGM and the Annual Report for the financial year ended on 31st December, 2025 has been sent electronically on mail addresses registered with the Company / Depositories / RTA. The dispatch is completed on 18th April, 2026. Further, a letter providing the web-link, including the exact path, where complete details of the Notice of AGM and Annual Report is available is being sent to those members(s) who have not so registered. Members who wish to obtain printed copies of above-mentioned documents can send a request on CS.Elantas.Beck.India@altana.com. The Notice of the 70th AGM and the Annual Report are available on the website of the Company at <https://www.elantas.com/beck-india/financial-documents/financial-information/unaudited-financial-results/annual-report.html> and the website of BSE Limited at www.bseindia.com. The Notice of the 70th AGM is also available on the website of NSDL at <https://www.evoting.com>.

In terms of Section 108 of the Act read with Rule 20 of the Companies and Administration) Rules, 2014, as amended and Regulation 44 of SEBI Listing Regulations read with SEBI Master Circular last updated on 30th January, 2026 the Company is providing the facility to its Members to exercise their right to vote by electronic means both through remote e-voting and e-voting during the AGM through e-voting platform provided by National Securities Depository Limited ("NSDL"). All the Members are informed that:

- Members may attend the 70th AGM through VC/OAVM facility provided by NSDL at <https://www.evoting.nsd.com> by using their remote e-voting credentials.
- The instructions for participating through VC/OAVM and the process of e-voting, including the manner in which Members holding share in physical form or who have not registered their e-mail address can cast their vote through e-voting, are provided as part of Notice of the 70th AGM.
- Members whose name appears in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date of Tuesday, 05th May, 2026 shall only be entitled to avail the remote e-voting facility or vote, as the case may be, at the 70th AGM.
- The remote e-voting shall commence on **Saturday, 09th May, 2026 at 9:00 a.m. (IST)** and shall end on **Monday, 11th May, 2026 at 5.00 p.m. (IST)** The remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently. Members who have cast their vote by remote e-voting prior to the AGM may attend the AGM through VC/OAVM but shall not be entitled to cast their vote again. Members who have not already cast their vote by remote e-voting will be able to cast their vote electronically during the AGM on NSDL e-voting platform.
- The result of the voting shall be declared within forty-eight hours from the conclusion of the 70th AGM. The declared result along with Scrutinizer's Report will be posted on the Company's website <https://www.elantas.com/beck-india> on NSDL's website and the results shall be communicated to BSE Limited.
- In case any person has become Member of the Company after dispatch of Notice but on or before the cut-off date for remote e-voting or has registered for email address after the dispatch of Notice, such Member may obtain the user ID and Password in the manner as provided in the procedure and e-voting instructions of 70th AGM notice.
- Members whose email address, mobile numbers and other details are not registered must follow the process mentioned below:
 - Physical Holding: Send relevant documents to the RTA along-with duly filled "Form ISR-1" (please see detailed instructions at the weblink: <https://web.in.mpsmf.com/KYC-downloads.html> regarding updation of KYC details) or by sending an e-mail request for the updation requirements at the email - investor.helpdesk@in.mpsmf.com.
 - Demat Holding: By contacting respective Depository Participant(s) ("DP") and registering e-mail address and mobile number in demat account, as per the process advised by the DP.
- TDS on Dividend- Refer to details mentioned in the AGM Notice.
- The Board of Directors has appointed Mr. Jayesh Parmar, Partner M/s. Prajot Tungare and Associates, Practicing Company Secretaries as Scrutinizer to scrutinize the voting process in a fair and transparent manner.
- In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.evoting.nsd.com or call on: 022 - 4886 7000 or send a request to evoting@nsdl.com Members who need assistance can contact, Ms. Pallavi Mhatre, Sr. Manager- 301, 3rd Floor, Naman Chambers, G Block, Plot No. C-32, Bandra Kurla Complex, Bandra East, Mumbai- 400051, at the designated email ID: evoting@nsdl.com. Members may also write to the Company Secretary at the Company's email address at CS.Elantas.Beck.India@altana.com.

For ELANTAS Beck India Limited
Sd/-
Ashutosh Kulkarni
Head Legal & Company Secretary
Membership No. A18549
Date: 18th April, 2026
Place: Pune

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ONLY NEELKANTH HEIGHTS ANNEXE OF NEELKANTH REALTORS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Neelkanth Realtors Limited (IRP only restricted to "Neelkanth Heights Annexe") 08th July 1994
2. Date of incorporation of corporate debtor	08th July 1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH1994PLC079536
5. Address of the registered office and principal office (if any) of corporate debtor	101, Neelkanth Zen, Pkhan Road No. 2, Thane West, Jekgram, Thane - 400606 Maharashtra
6. Insolvency commencement date in respect of corporate debtor	17th April, 2026 (Order received on 18th April, 2026)
7. Estimated date of closure of insolvency resolution process	14th October, 2026 (180 days from the CIRP Commencement Date i.e. 17th April, 2026)
8. Name and registration number of the insolvency professional acting as resolution professional	Snehal Arvind Kamdar IBBI/PA/001/IP-P/015/2017-18/10738
9. Address and e-mail of the resolution professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai, Maharashtra, 400058.
10. Address and e-mail to be used for correspondence with the resolution professional	606-609, 6th Floor, Metro Avenue, Perera Hill Road, Gundavai Andheri (East), Near Gundavai-WCH Metro Junction, Mumbai - 400099. Process Email ID: circpneelkath@gmail.com
11. Last date for submission of claims	02nd May, 2026 (14 days from the date of receipt of order i.e. 18th April, 2026)
12. Classes of creditors, if any, under clause (b) of sub-section (GA) of section 21, as ascertained by the resolution professional	Allottees under Real Estate Project of "Neelkanth Heights Annexe"
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class. (Three names for each class)	1. Marish Laji Dawda IBBI/PA/001/IP-P/02506/2021-2022/13797 2. Apoonaa Nalin Booksekar IBBI/PA/001/IP-P/01401/2018-2019/12223 3. Bharati Manoj Daga IBBI/PA/001/IP-P/01963/2020-2021/13070
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that:

- The Corporate Insolvency Resolution Process of Neelkanth Realtors Limited shall be confined only to Project "Neelkanth Heights Annexe"
- The National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Project Neelkanth Heights Annexe on 17th April, 2026.
- The creditors of NEELKANTH REALTORS LIMITED (Project: Neelkanth Heights Annexe) are hereby called upon to submit their claims with proof, on or before 02.05.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
- The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.
- A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as the authorized representative of the class "Allottees under Real Estate Project - Neelkanth Heights Annexe of NEELKANTH REALTORS LIMITED" in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Snehal Arvind Kamdar
Interim Resolution Professional
IBBI/PA/001/IP-P/015/2017-18/10738
AAL/10738/02/300626/108364. Valid till 30.06.2026
Reg: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony



आसाराम आश्रमाचे अपील फेटाळले मोदीराची जमीन सरकार ताब्यात घेणार

■ अहमदाबाद
गुजरात उच्च न्यायालयाने आसाराम आश्रमाने दाखल केलेले अपील फेटाळून लावले. यामुळे अहमदाबादमधील मोक्याची जागा असलेल्या मोदीरा परिसरातील ४५,००० चौ. मी. हून अधिक जमीन राज्य सरकारला परत मिळवण्याचा मार्ग मोकळा झाला आहे. ही जमीन नरेंद्र मोदी स्टेडियम आणि सरदार पटेल क्रीडा संकुलाच्या शेजारी असल्याने मोठ्या क्रीडा पायाभूत सुविधांसाठी आणि भविष्यातील जागतिक स्पर्धांसाठी अत्यंत महत्त्वाची मानली जात आहे.

ही जमीन परत मिळवण्यासाठी अनेक स्तरांवर दीर्घ कायदेशीर लढाई झाली. त्यामध्ये महसूल अधिकारी आणि गुजरात महसूल न्यायाधिकरणाचाही समावेश होता. खंडपीठाने फेब्रुवारीमध्ये एकल न्यायाधीशांनी दिलेल्या निर्णयाला दुजोरा दिला. या निर्णयाने अहमदाबाद जिल्हाधिकार्यांनी जमीन परत घेण्याची प्रक्रिया योग्य ठरवली होती. वाटाघाटी अटीचे उल्लंघन आणि अतिक्रमणाच्या आधारे या जमीनीचे वाटप करण्यात आले होते. सरकारी नोंदीनुसार सुमारे ३३,९८० चौ.मी. जमीन अनेक दशकांपूर्वी धार्मिक वापराच्या अटींवर आश्रमाला देण्यात आली होती. मात्र, नंतर प्रत्यक्ष जवळपास ५०,००० चौ.मी. जमीनीचा ताबा घेण्यात आला. सार्वजनिक जमिनीवर मोठ्या प्रमाणात अतिक्रमण केल्याचा आरोप आश्रमावर होता. ही जमीन परत मिळवणे मोदीरा येथील क्रीडा हबच्या दीर्घकालीन नियोजनाच्या दृष्टीने महत्त्वाचे ठरणार आहे. २०३० च्या राष्ट्रकूल स्पर्धा आणि भविष्यातील ऑलिम्पिक स्पर्धा आयोजित करण्याचे भारताचे प्रयत्न सुरू आहेत. त्यासाठी मैदानाचा विस्तार करणे शक्य होणार आहे.

आश्रमाला देण्यात आली होती. मात्र, नंतर प्रत्यक्ष जवळपास ५०,००० चौ.मी. जमीनीचा ताबा घेण्यात आला. सार्वजनिक जमिनीवर मोठ्या प्रमाणात अतिक्रमण केल्याचा आरोप आश्रमावर होता. ही जमीन परत मिळवणे मोदीरा येथील क्रीडा हबच्या दीर्घकालीन नियोजनाच्या दृष्टीने महत्त्वाचे ठरणार आहे. २०३० च्या राष्ट्रकूल स्पर्धा आणि भविष्यातील ऑलिम्पिक स्पर्धा आयोजित करण्याचे भारताचे प्रयत्न सुरू आहेत. त्यासाठी मैदानाचा विस्तार करणे शक्य होणार आहे.

छत्तीसगडमधील बाँयलरचा स्फोट 'वेदान्त'च्या अध्यक्षानंवर गुन्हा दाखल

■ रायपूर
छत्तीसगडच्या सकती जिल्ह्यातील वेदान्त पॉवर प्लांट या कंपनीत बाँयलरचा स्फोट होऊन आगीचा मोठा भडका उडाला होता. या अग्रिकांडात कारखान्यातील २० कामगारांचा बळी गेला. याप्रकरणी पोलिसांनी वेदान्त रिसोर्सेस लिमिटेड या कंपनीचे अध्यक्ष अनिल अग्रवाल, व्यवस्थापक देवेंद्र पटेल यांच्यासह अन्य अधिकाऱ्यांवर एफआयआर दाखल केला आहे. सकती जिल्ह्याचे पोलीस अधीक्षक प्रफुल्ल ठाकूर यांनी दिलेल्या माहितीनुसार दरभा पोलीस ठाण्यात कलम १०६

अन्वये गुन्हा दाखल करण्यात आला आहे. अध्यक्ष अग्रवाल यांच्यासह कंपनीच्या आठ अधिकाऱ्यांची नावे एफआयआरमध्ये आहेत. या प्रकरणाचा तपास सध्या सुरू असून तपासात आणखी काही अधिकारी दोषी आढळले तर त्यांची नावे एफआयआरमध्ये जोडण्यात येतील. १४ एप्रिल रोजी वेदान्त पॉवर कंपनीत बाँयलरमधून उच्च दाबाने बाहेर येणारी जनित्रायंत्रत (टर्बाईन) वाहून नेणाऱ्या पाईपचा भौषण स्फोट झाला आणि आगीचा भडका उडाला. या आगित होरपळून २० कामगारांचा मृत्यू झाला. तर अनेक कामगार होरपळून गंभीर जखमी झाले.

ज्या सुरेशकडून वारेमाप गिफ्ट घेतल्या त्याच्याविरोधात जॅकलिन साक्ष देणार

■ नवी दिल्ली
सुरेश चंद्रशेखर याच्याशी संबंधित सुमारे २०० कोटी रुपयांच्या मनी लॉड्रिंग प्रकरणी बॉलिवूड अभिनेत्री जॅकलीन फर्नांडिसने माफीचा साक्षीदार होण्यासाठी दिल्लीच्या पतियाळा हाऊस न्यायालयात अर्ज दाखल केला आहे. ज्या सुरेशकडून जॅकलिनने महागड्या गाड्या, फ्लॅट अशा वारेमाप गिफ्ट स्वीकारल्या त्याच्याच विरोधात जॅकलिन साक्ष देण्यास तयार आहे. न्यायालयाने अंमलबजावणी संचलनालयाला नोटीस बजावली असून २० एप्रिलपर्यंत भूमिका स्पष्ट करण्यास सांगितले आहे. ईडीने परवानगी दिल्यास जॅकलीनला सरकार पक्षाची साक्षीदार म्हणून या खटल्याशी आणि सहआरोपींशी संबंधित सर्व माहिती न्यायालयाला द्यावी लागेल. ती माफीची साक्षीदार बनली तर ती सर्व आरोपांतून मुक्त होईल.

आंबा-काजू शेतकऱ्यांचा १५ मे रोजी 'वर्षा'वर मोर्चा

■ रत्नागिरी
कोकणातील आंबा आणि काजू उत्पादक शेतकरी सरकारच्या मदतीवरून आक्रमक झाले असून, जाहीर केलेली मदत अत्यंत तुटपुंजी असल्याचा आरोप केला आहे. त्यांनी १५ मे रोजी मुंबईत मुख्यमंत्री देवेंद्र फडणवीस यांच्या वर्षा या शासकीय निवासस्थानावर मोठा मोर्चा काढण्याची घोषणा केली आहे. रत्नागिरी येथे पार पडलेल्या शेतकरी एल्यार मेळाव्यात राजू शेठ्टी, स्वाभिमानी शेतकरी संघटनेचे नेते व माजी खासदार यांनी ही घोषणा केली. आंबा उत्पादकांना प्रति झाड पाच हजार रुपये आणि काजू उत्पादकांना प्रति एकर तीन लाख रुपये मदत देण्यात यावी, अशी प्रमुख मागणी यावेळी करण्यात आली.

गृहनिर्माण संस्था म्हणजे मालकी हक्काचा निवाडा करणारे कोर्ट नव्हे

■ मुंबई
सहकारी गृहनिर्माण संस्थांचे काम हे केवळ अंतर्गत व्यवस्थापन पाहणे आहे. वारसा हक्कावरून किंवा मालकी हक्कावरून सुरू असलेल्या कौटुंबिक वादात निर्णय देणे हे संस्थेचे काम नाही. गृहनिर्माण संस्था म्हणजे मालकी हक्काचा निवाडा करणारे दिवाणी न्यायालय नाही, असा महत्त्वपूर्ण निर्णय उच्च न्यायालयाने शनिवारी एका प्रकरणात दिले. मालाडमधील जुन्या वादावर निकाल देताना न्यायमूर्ती अमित बोरकर यांनी 'मानद सदस्यत्व' मान्य केले. मालाड येथील 'मालाड को-ऑपरेटिव्ह हौसिंग सोसायटी'मधील फ्लॅटवरून धनुका कुटुंबात वाद सुरू होता. रामलाल धनुका यांच्या मृत्यूनंतर त्यांचे पुत्र राधेश्याम धनुका यांनी सदस्यत्वासाठी अर्ज केला होता. मात्र, कुटुंबातील इतर सदस्यांचे समतीपत्र नाही आणि अर्जाचा फॉर्म त्रिकरहत्या चुकला आहे, असे म्हणत संस्थेने सदस्यत्व नाकारले होते. या प्रकरणात विभागीय सहनिबंधकांनी दिलेल्या निर्णयाला गृहनिर्माण संस्थेने उच्च न्यायालयात आव्हान दिले होते. त्यावर न्यायमूर्ती बोरकर यांनी सुनावणी घेतली आणि राखून ठेवलेला निकाल जाहीर केला. गृहनिर्माण संस्था हे मालकी हक्काचा निर्णय देणारे दिवाणी न्यायालय नाही. केवळ चुकीचा फॉर्म भरला किंवा अर्जात त्रिकरहत्या चुक आहे, या कारणांवरून वारसादारांचे सदस्यत्व नाकारता येणार नाही, असे न्यायमूर्ती बोरकर यांनी स्पष्ट केले आणि गृहनिर्माण संस्थेची याचिका फेटाळत विभागीय सहनिबंधकांचा आदेश कायम ठेवला. सहकार खात्याच्या विभागीय सहनिबंधकांच्या आदेशात हस्तक्षेप करण्याची गरज नाही, असा निर्णय न्यायालयाने दिल्यामुळे धनुका यांच्या वारसादारांना मोठा दिलासा मिळाला.

राष्ट्रपती भवनातील नोंदींमध्ये फेरफार! सर्व आरोपी निर्दोष

■ नवी दिल्ली
राष्ट्रपतीच्या सचिवालयातील नोंदींमध्ये फेरफार करून त्या नोंदी पुनर्वाहणून न्यायालयात सादर करण्याच्या प्रकरणाच्या खटल्याचा ३२ वर्षांनी निकाल लागला असून सर्व आरोपींची निर्दोष मुक्तता करण्यात आली आहे. राऊस अॅव्हेन्यु न्यायालयात अतिरिक्त मुख्य न्यायदंडाधिकारी ज्योती माधेश्वरी यांच्या न्यायासनासमोर या प्रकरणी नुकतीच अंतिम सुनावणी झाली. न्यायालयाने मोहनलाल जितिया, अशोक जितिया आणि अशोक जैन या तीन आरोपींची निर्दोष मुक्तता केली. या खटल्यात एकूण पाच आरोपी होते. मात्र दोन आरोपींचे दरम्यानच्या काळात निधन झाले. त्यामुळे त्यांची नावे खटल्यातून वगळण्यात आली होती. १९८६ मधील ही घटना आहे. आरोपी मोहनलाल जितिया याला परकीय घटनासंबंधीच्या कॉफेपोसा कायद्यान्वये ताब्यात घेण्यात आले होते. जितियाने याला न्यायालयात आव्हान देत राष्ट्रपतीकडे यासंदर्भात अर्ज केला आहे, असा दावा केला होता.

सीरियातून अखेर अमेरिकेचा शेवटचा लष्करी ताफा माघारी हसाका

अमेरिकेने १२ वर्षांनंतर सीरियातून आपले सर्व लष्करी जवानांना माघारी घेऊन लष्करी तळ रिकामे केले. हसाका येथील कसराक एअरबेसवरून शेवटचा अमेरिकन ताफा बाहेर पडला. त्यानंतर सीरियन सरकारने सर्व तळ आपल्या ताब्यात घेतले. सीरियाच्या परराष्ट्र मंत्र्यांनी सांगितले की, अमेरिकन लष्कराची माघार हा आमच्यासाठी एक मोठा विजय आहे. हे देशाच्या सार्वभौमत्वाकडे परतणे आहे. कुर्दिश लढवय्ये आणि सीरियन सरकार यांच्यातील करारानंतर अमेरिकेने देश सोडण्याचा निर्णय घेतला. इतकेच नाही तर सीरियन सरकारने आयसिसविरुद्ध कठोर उपाययोजनाही केल्या आहेत. अमेरिकन सेंट्रल कमांडने पुष्टी केली की, आमचे सुमारे २ हजार सैनिक जॉर्डनला जाणार आहेत. अमेरिकन लष्कराने हसाका, रुमैलान आणि देइर एज-जोर येथील ७ मोठे तळ रिकामे केले. शेवटचा तळ कसराक एअरबेस होता.

पाकिस्तानसोबत सौदीचा ३ अब्ज डॉलरची ठेवी वाढवण्याचा करार

■ वॉशिंग्टन
पाकिस्तानला सौदी अरेबियाने शुक्रवारी सौदी विकास निधीतून अतिरिक्त ३ अब्ज डॉलरची ठेवी देण्याचा करारावर स्वाक्षरी केली. वॉशिंग्टन येथे स्टेट बँक ऑफ पाकिस्तानचे गव्हर्नर जमील अहमद आणि सौदी फंड फॉर डेव्हलपमेंटचे मुख्य कार्यकारी अधिकारी सुलतान बिन अब्दुल रहमान अल-मर्शद यांच्यात हा करार झाला. सौदी अरेबियाने या आठवड्याच्या सुरुवातीला पाकिस्तानसाठी अतिरिक्त ३ अब्ज डॉलरच्या ठेवी देण्याचे आश्वासन दिले आणि विद्यमान ५ अब्ज डॉलरच्या ठेवीला आणखी तीन वर्षांची वाढ दिली. ठेवीच्या मुदतवाढीमुळे पाकिस्तान आणि सौदी अरेबिया यांच्यातील मजबूत आणि

दीर्घकालीन आर्थिक भागीदारी दिसून येते आणि त्यामुळे देशाच्या बाह्य क्षेत्राच्या स्थिरतेला पाठिंबा मिळेल, असे पाकिस्तानच्या अर्थ मंत्रालयाने एक्सप्रेस केलेल्या एका पोस्टमध्ये म्हटले. पाकिस्तान या महिन्यात



संयुक्त अरब अमिरातीला ३.५ अब्ज डॉलरचे कर्ज परत करणार आहे, ज्यामुळे त्यांच्या गंगाजळींवर दबाव येईल आणि आंतरराष्ट्रीय नाणेनिधीच्या (आयएमएफ) कार्यक्रमाच्या उद्दिष्टांचे उल्लंघन होण्याचा धोका निर्माण होईल.

इंडोनेशियातील बॉर्नियो बेटावर हेलिकॉप्टर कोसळून ८ ठार

■ जकार्ता
इंडोनेशियातील बॉर्नियो बेटावर हेलिकॉप्टर कोसळून ८ जणांचा मृत्यू झाला. हे हेलिकॉप्टर उड्डाण करताच जंगलात कोसळले. डॉराराळ भागामुळे मदत आणि बचावकार्य राबवण्यात अडचणी आल्या. हे एअरबस एच १३० या हेलिकॉप्टर

'पीटी मैथ्यू एयर नुसंतारा' या कंपनीच्या मालकीचे होते. हेलिकॉप्टर पश्चिम कालीमंतन सचिवालय व शेअर करण्यासाठी हा क्युअर कोड स्कॅन करा

तेलाच्या मळ्याकडे जात होते. बचाव पथकाने दिवसभर कसरत केल्यानंतर सेकाडाऊ जिल्ह्यातील घनदाट जंगलातून हेलिकॉप्टरचे अवशेष शोधून काढले आणि दोन कर्मचारी व सहा प्रवाशांचे मृतदेह बाहेर काढले, असे राष्ट्रीय शोध आणि बचाव संस्था आणि परिवहन मंत्रालयाने म्हटले ठार झालेल्यांपैकी एक मलेशियाचा नागरिक होता. डॉराराळ भागामुळे मदत आणि बचावकार्य राबवणे अत्यंत कठीण जात होते.

होर्मुज सामुद्रधुनी इराणकडून पुन्हा बंद

■ पान १ वरून
कोणत्या दाव्यांबद्दल बोलले, याबाबत त्यांनी कुठलेही स्पष्टीकरण दिले नसले तरी ट्रम्प यांनी असे म्हटले होते की, इराणने आपला अणुकार्यक्रम थांबवला आहे. तसेच इराण समृद्ध युरेनियम आपल्याला देणार आहे. यावरूनच इराणने नाराजी व्यक्त केली असावी. मालिबाफ म्हणाले की, अशा दाव्यांमुळे अमेरिका ना युद्ध जिंकू शकणार नाही किंवा त्यांना चर्चेतही फायदा मिळणार नाही. अमेरिकेत माध्यमांद्वारे लोकांना प्रभावित करण्याचा प्रयत्न केला जात आहे, परंतु इराणचे लोक यामुळे प्रभावित होणार नाहीत. तर इराणच्या परराष्ट्र मंत्रालयाचे प्रवक्ते इस्माईल बकाई म्हणाले, इराणचे समृद्ध युरेनियम कुठेही हस्तांतरित केले जाणार नाही. ट्रम्प यांनी सोशल मीडियावर पोस्ट करून नाटो राष्ट्रानेही असे सुनावले की, नाटोकडून त्यांना फोन आला होता. आम्ही काही मदत करू शकतो का, अशी विचारणा त्यांनी केली. त्यावर आपण त्यांची मदत धुडकावून लावली, कारण त्यांना आता होर्मुजमधून तेल आणायचे असेल, म्हणून ते मदतीची भाषा करत आहेत. आता तुमची मला गरज नाही.

राडारोड्याला वसई-विरारमध्ये 'नो एण्ट्री' पालिका महामार्गावर उभारणार चौकी

■ वसई
वसई-विरार शहरात मुंबई आणि परिसरातून येणारा राडारोडा (डेल्टा) रोखण्यासाठी महापालिका सज्ज झाली आहे. यासाठी महामार्गावरून शहराच्या प्रवेशद्वार चौकी तैनात करण्यात येणार असून बेकायदेशीरपणे राडारोडा टाकण्यांवर कायदेशीर कारवाई केली जाणार आहे. वसई-विरार शहर हे मुंबई आणि ठाण्याला लागून आहे. येथून गुजरातला जोडणारा मुंबई-अहमदाबाद महामार्ग आहे. मात्र गेल्या काही वर्षांपासून इतर शहरांमध्ये या महामार्गावर राडारोडा आणून टाकला जात आहे. रात्रीच्या सुमारास छुट्या

चौकी २४ तास कार्यरत राहणार

माणाने मुंबई व अन्य भागातील राडारोड्याने भरलेली वाहने महामार्गातून रिकामी केली जात आहेत. यामुळे शहर विद्रूप होत असून महामार्गावर वाहतूक कोंडी आणि पावसाळ्यात पाणी साचण्याची समस्या निर्माण होत असते. हे रोखण्यासाठी वसई-विरार महापालिकेने महामार्गाच्या वेशीवर चौकी उभारण्याचा निर्णय घेतला आहे. त्यात महापालिका पोलीस, वनविभाग, वाहतूक, महसूल, महामार्ग प्राधिकरण आदींचे कर्मचारी तैनात असतील. ही चौकी २४ तास कार्यरत राहील आणि शहरात राडारोडा आणणाऱ्या वाहनांवर कायदेशीर कारवाई केली जाणार आहे, अशी माहिती अतिरिक्त आयुक्त संजय हेरवाडे यांनी दिली.

मुंबाड कल्याण महामार्गावर बसस्थानक फलकावर संताप

■ मुंबाड
मुंबाड कल्याण राष्ट्रीय महामार्गावर जवळपास २० ते २५ गावे व बस थांबे असून गेल्या दोन वर्षांपासून सुरू असलेल्या कामामुळे बस चालकांना बस थांबा कुठे हे कळत नव्हते. मात्र आता या महामार्गाचे काम मुंबाड कल्याण दरम्यान पूर्ण होण्याच्या मार्गावर असताना राष्ट्रीय महामार्ग ६१ च्या ठेकेदाराने गावच्या बसथांब्याचे व गावचे नामदर्शक फलक भलत्याच ठिकाणी लावल्याने भविष्यातील अपघाताचे प्रमाण वाढू शकते. यामुळे प्रत्येक गावाचे नामदर्शक योग्य जागी व बस स्थानकाच्या समोर लावण्यात यावे अशी मागणी होत आहे. मुंबाड कल्याण राष्ट्रीय महामार्गावर देवगाव, बारवीडम फाटा, धानीवली, वांजळे,

धुळ्यात १८ वर्षीय तरुणी बेपत्ता! फुटेजमुळे गूढ वाढले

■ धुळे
धुळ्यातील शासकीय दूध डेअरी परिसरातील सहजीवन नगरमध्ये १८ वर्षीय संजीवनी वराडे ही तरुणी अचानक बेपत्ता झाली. या घटनेमुळे संपूर्ण परिसरात भीतीचे वातावरण निर्माण झाले असून, सीसीटीव्ही फुटेजमुळे प्रकरण अधिकच गूढ बनले आहे. सीसीटीव्ही फुटेजमध्ये काल दुपारच्या सुमारास संजीवनी घराबाहेर पडल्याचे दिसते. त्याचवेळी एक वृद्ध व्यक्ती घरासमोरून जाताना दिसते. ती पुढे गेल्यानंतर संजीवनी त्याच्या विरुद्ध दिशेने चालायला सुरुवात करते. मात्र तिची हालचाल अत्यंत विचित्र दिसते. चालताना तिचा एक हात हवेत उंचावलेला आहे, जणू काही ती पूर्ण शुद्धीत नसल्यासारखी चालताना दिसते. काही क्षणांतच ती परिसरातून अदृश्य होते. हा व्हिडिओ व्हायरल झाल्यानंतर

नागरिकांमध्ये दहशतीचे वातावरण पसरले आहे. काही जणांच्या मते, हे संतोहनाद्वारे केलेले अपहरण असू शकते, तर काहींनी ती स्वतःहून घर सोडून गेल्याची शक्यता व्यक्त केली आहे. मात्र फुटेजमधील तिच्या हालचालीमुळे संशय अधिकच वाढत चालला आहे. दरम्यान, कुटुंबियांनी शहरभर शोध घेतला असून अद्याप तिचा कोणताही ठावठिकाणा लागलेला नाही. धुळे पोलिसांनी या प्रकरणाची गंभीर दखल घेत तपास सुरू केला आहे.

महाराष्ट्र शासन
कामगार विभाग
बांधकाम संचालनालय

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E-mail: dirsb.mumbai@maharashtra.gov.in, https://mahakamgar.maharashtra.gov.in, http://www.mahaboiler.in

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सूचना :
प्रथम व द्वितीय श्रेणी बांधकाम परीक्षेसाठी प्रमाणपत्र परीक्षा, जून-२०२६
बांधकाम संचालनालय, महाराष्ट्र राज्य, मुंबई या संचालनालयाकडून प्रथम व द्वितीय श्रेणी बांधकाम परीक्षेसाठी प्रमाणपत्र परीक्षा ही परीक्षा महाराष्ट्र कामगार कल्याण मंडळ, कामगार कल्याण भवन, गुदवली, आंधार रोड, असेल (पूर्व). मुंबई-४०० ०६९ या ठिकाणी दिनांक २०/६/२०२६ ते २५/६/२०२६ पर्यंत किंवा परीक्षा संपल्यानंतर दिनांकपर्यंतच्या कालावधीत सकाळी १०.०० ते संध्याकाळी ६.०० वाजेपर्यंत घेण्यात येईल. उक्त परीक्षेसाठी इच्छुक उमेदवारांकडून हे संचालनालय ऑनलाईन अर्ज मागितले असून अर्ज दिनांक २०/०४/२०२६ ते १५/०४/२०२६ या कालावधीमध्ये ऑनलाईन प्रणालीद्वारे विकसित करण्यात येतील. उमेदवारांनी ऑनलाईन अर्ज सादर करण्याकरिता <https://exam.mahaboiler.in> OR <https://mahaboiler.in> या संकेतस्थळाचा वापर करावा.
उक्त संकेतस्थळावर ऑनलाईन परीक्षेचे अर्ज विकसित करण्याची अंतिम तारीख १५/०४/२०२६ सायंकाळी ०६.०० वाजेपर्यंत राहील.

सही/-
(ब. भा. इंगळे)
उपसंचालक, बांधकाम आणि सचिव, परीक्षक समिती, महाराष्ट्र राज्य, मुंबई

सही/-
(घ. प्र. अंतारपूरकर)
संचालक, बांधकाम आणि अध्यक्ष, परीक्षक समिती, महाराष्ट्र राज्य, मुंबई

जहीर सुचना

डोंबिवळी विभागातील वीज ग्राहकांना कळविण्यात येते की, **सोमवार दि. २०.०४.२०२६ रोजी** खालील वीज वाहिनीचा वीज पुरवठा म्हत्वाच्या दुरुस्तीचे काम व देखभालीसाठी खाली दर्शविलेल्या वेळेत बंद राहील. तरी संबंधीत वीज ग्राहकांनी कृपया सहकार्य करावे ही विनंती.

उपकेंद्र	फिडर	दिनांक	वेळ	प्रभावित क्षेत्र	कामाचा तपशील
२२ केव्ही MIDC स्थितिच स्टेशन	२२ केव्ही ठाकुरी फिडर	२०.०४.२०२६	सकाळी ११.०० ते दुपारी १५.००	ठाकुरी पूर्व, चोळेगाव, पॅडसे नगर, गल्ली नंबर १ ते ४, अंबिका नगर, मुंबई, जयजय १५.००	अतिमहत्वाचे दुरुस्ती काम करण्यासाठी

कार्यकारी अभियंता, डोंबिवळी (ना) विभाग म.रा.वि.ज.वितरण कं.मर्यादित

फॉर्म ए
जहीर उद्घोषणा
(भातखेरी नवारी आणि दिवाळीकरणा मंडळ (कोरिअर व्हर्कसिकरिटा दिवाळीकरणी वरम प्रक्रिया) नियमन, २०१६ च्या विनियमन ६ अन्वये)

नीळकंठ रिअल्टर्स लिमिटेडच्या फक्त नीळकंठ हार्ड्ट्स अॅनॅक्सच्या भागधारकांचे लक्ष देण्याकरिता

संबंधित तपशील

क्र.	कोरिअर कॅन्डिड्याचे नाव	नीळकंठ रिअल्टर्स लिमिटेड (सीआयसीसी फक्त "नीळकंठ हार्ड्ट्स अॅनॅक्स"चा प्राधिकृत कारखानेदार)
१.	कोरिअर कॅन्डिड्याचे नाव	०८ एप्रिल, १९८४
२.	प्राधिकृत कारखानेदार	कॅम्पेस प्रिन्सिपल - मुंबई
३.	कोरिअर कॅन्डिड्याचे नाव	U45200MH1994PLC079536
४.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
५.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
६.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
७.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
८.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
९.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
१०.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
११.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
१२.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
१३.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
१४.	कोरिअर कॅन्डिड्याचे नाव	१०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र

वाढावर सुलभ देण्यात येईल:

- नीळकंठ रिअल्टर्स लिमिटेडची कोरिअर दिवाळीकरणी वरम प्रक्रिया फक्त फक्त "नीळकंठ हार्ड्ट्स अॅनॅक्स" पुरती मर्यादीत आहे.
- राष्ट्रीय कोरिअर कॅन्डिड्याचे नाव आहे. १०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
- नीळकंठ रिअल्टर्स लिमिटेड (फक्त फक्त "नीळकंठ हार्ड्ट्स अॅनॅक्स")चा प्राधिकृत कारखानेदार याद्वारे केले जाणे आवश्यक आहे. १०१, नीळकंठ रोड, फेडरल रोड क्र. २, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
- अतिरिक्त कोरिअर कॅन्डिड्याचे नाव आहे.

सही/-
इंग्लेज अरविंद कामदार
अध्यक्ष वरम प्रक्रिया
IBBI/PA-01/1P-P0415/2017-18/10738
AA/110738/02/300626/106364. दिनांक ३०.०४.२०२६ पर्यंत
जि. २०१-२०२, पुढील पत्र, दिवाळीकरणी वरम प्रक्रिया, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
न्यू इलेक्ट्रॉनिक कोरिअर, अंबिका नगर, मुंबई, महाराष्ट्र ४००००६, महाराष्ट्र
जि. २०१-२०२, पुढील पत्र, दिवाळीकरणी वरम प्रक्रिया, लगे पॉस्टम, कोरिअर, लगे - ४००००६, महाराष्ट्र
प्रेमिना टेलीअसो: cirp.neelkanth@gmail.com